

CERTIFICATE

As per the directions, OA No. 59/2001 has been re-checked by us and there is no pending order of High Court, Supreme Court for restoration or otherwise and besides that no ME, CP or RA is pending therein.

In case of incorrect information given by us we shall be liable for disciplinary action.

A

16/5

(T. M. Shaikh)

Section Officer

hwt

MR

Jt. Registrar

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAIA BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 59/2001

THURSDAY, THE 16TH DAY OF AUGUST, 2001

CORAM: SHRI JUSTICE ASHOK AGARWAL.
SHRI G.C. SRIVASTAVA.

CHAIRMAN
MEMBER (A)

Ajay Anant Jagtap,
Ex Khalasi, JASSAI,
Working under Mechanical Department
(Carriage and Wagon),
Mumbai Division, Central Railway,
Mumbai CST, Mumbai-400 001.

Applicant

By Advocate Shri G.S. Walia.

Versus

1. Union of India, through
General manager,
Central Railway,
Headquarters office,
Mumbai CST,
Mumbai-400 001.
2. Divisional Railway Manager,
Mumbai Division, Central Railway,
Mumbai CST, Mumbai-400 001.
3. Asst. Mechanical Engineer
(Goods), Mumbai Division,
Central Railway, Mumbai CST,
Mumbai-400 001.


.. Respondents

By Advocate Shri Suresh Kumar.

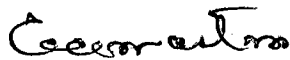
O R D E R (ORAL)

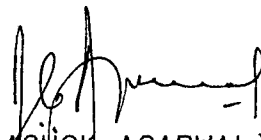
Shri Justice Ashok Agarwal.

.. Chairman

 In a disciplinary proceedings conducted against
the applicant, penalty of removal from service has been
imposed upon him by an order passed on 29th April, 1999.

Being aggrieved by the same, the applicant has preferred an appeal on 17.11.1999, a copy thereof is at Annexure A2. No decision thereon has so far been taken. In the circumstances, we find that the interest of justice will be duly met by disposing of the present OA at this stage itself by directing the Senior DME (Goods), CST, Mumbai of the respondents to hear the applicant and dispose of the appeal expeditiously within a period of two months from the date of service of a copy of this order. Present OA is disposed of accordingly. No order as to costs.


(G.C. SRIVASTAVA)
MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN

Gaja

dl. 16/18/01
~~order/judgement despatched~~
to Applicant/Respondent(s)
on 16/19/01

